

F.No.398/22/81-ITCC
GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

.....
NEW DELHI: THE 22.7.81.

NOTIFICATION
INCOME TAX

No.4096(F.No.398/22/81-ITCC): In exercise of the powers conferred by rule 6 of the Income-tax(Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri Gopal Ch.Sen authorised by the Central Government to exercise the powers of a Tax Recovery Officer under the Notification of the Government of India in the Ministry of Finance(Department of Revenue) No.4095 (F.No.398/22/81-ITCC) dated 22.7.81 shall exercise jurisdiction in respect of all the areas of the State of West Bengal.

2. This order shall come into force with effect from the date Shri Gopal Ch.Sen takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
DIRECTOR: GOVERNMENT OF INDIA

Copy forwarded to:-

1. The Commissioner of Income-tax, W.B.I, Calcutta with reference to his letter No.E/2081/CT-2E/34/67-68 dated 9.6.81.
2. Bulletin Section.

Sd/-
DIRECTOR: GOVERNMENT OF INDIA.

No.CC/ITCC/4056/2160/ISP/81.

AUTHENTIC FOR ISSUE

B.B. JAIN
(B.B. JAIN)

ASSISTANT DIRECTOR OF INSPECTION (IS&P).

Compared by S.E.T.

* SHARMA *